

(2021) 04 SEBI CK 0150

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No.503 Of 2019, Appeal No.412 Of 2019

Jitendra Kumar Bhatia

APPELLANT

Vs

Securities & Exchange Board Of India

RESPONDENT

Date of Decision : 27-04-2021

Acts Referred:

Citation : (2021) 04 SEBI CK 0150

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Manish Chhangani, Khaitan, Kumar Desai, Mihir Mody Arnav Misra, K. Ashar

Judgement

1. Learned counsel for the appellant wants to file additional evidence and has therefore prayed for an adjournment. Adjournment granted. List on May

21, 2021.

2. Parties will take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the appeal would be heard through

video conference or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on

behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally

signed copy sent by fax and/or email.